

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 92/MP/2023
with IA No. 24/2023

Subject : Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujarat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission through its Order dated 3.1.2023 in Petition No. 128/MP/2022.

Petitioner : Tata Power Company Limited

Respondents : Gujarat Urja Vikas Nigam Limited and 2 others

Date of Hearing: **8.7.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Sanjay Sen, Senior Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Divyansh Kasana, Advocate, TPCL
Shri Samprati Singh, Advocate, TPCL
Shri Venkatesh, Advocate, TPTCL
Shri Ashutosh Shrivastava, Advocate, TPTCL
Shri Shreyshth Sharma, Advocate, TPTCL
Shri Mohit Mansharamani, Advocate, TPTCL
Shri M.G. Ramachandran, Senior Advocate, GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Anand Ganesan, Advocate, GUVNL
Shri Parth Bhalla, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL

Record of Proceedings

At the outset, the learned Senior counsel for the Respondent submitted that the order dated 3.1.2023 in Petition No.128/MP/2022, sought to be executed by the Petitioner, has been stayed by APTEL vide its order dated 6.4.2023 in Appeal No. 92/2023. He, accordingly, prayed for the disposal of the present petition.

2. In response, the learned Senior counsel for the Petitioner pointed out that APTEL vide its interim order had stayed the order, subject to the payment of 50% of the amount by GUVNL. He further submitted that since the said appeal is pending consideration of the APTEL, the present petition may be adjourned till a final decision of APTEL in the said appeal.



3. The Commission, after considering the submissions of the parties, adjourned the hearing of this petition *sine die*.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

